

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India

...

Applicant/Petitioner

Vs

M/s. R.S Ingot and Billet Pvt Ltd.

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 17.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

Renotified to 05.04.2021.



(Nirmala Vincent)
Court Officer

17.02.2021
Deepak Kumar